GOVERNMENT OF INDIA MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION

LOK SABHA UNSTARRED QUESTION No. 573 TO BE ANSWERED ON 20.07.2022

UNSPENT MPLAD FUNDS

573. DR. ALOK KUMAR SUMAN:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether the Ministry has given directions in all district administrations to provide details of all the expenditure made and the unspent amount under MPLAD funds on the Ministry's website;
- (b) if so, the details of directions issued and the action taken thereon;
- (c) whether there are only few details available on the Ministry's website and little efforts are being made to upload the details in this digital era;
- (d) if so, the facts in this regard;
- (e) whether MPLADS funds spent in district Gopalganj is not available on the website and if so, the reasons therefor;
- (f) whether any directions have been given recently for the same; and
- (g) if so, the corrective action taken in this regard?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (RAO INDERJIT SINGH)

(a), (b), (c) & (d) As per para-4.3 of the MPLADS Guidelines, all District Authorities are required to send Monthly Progress Reports (MPR) in the format provided in Annexure-VI of MPLADS

Guidelines, which, inter-alia, includes amount of expenditure incurred and the unspent funds. Copy of relevant extracts of MPLADS Guidelines is enclosed (Annexure-A).

From time to time, Ministry also issues instructions, both formal as well as informal, to the District Authorities for provision of Monthly Progress Report. Copies of such directions issued vide letter No. E-4/2020-MPLADS (pt.II), dated 02.06.2021 and dated 19.07.2021 and letter No. C-22/2021-MPLADS dated 25-11-2021 are enclosed (Annexure-B).

(e), (f) & (g) Information relating to MPLADS funds spent in the District Gopalganj is available on MPLADS website, copy of which is enclosed (Annexure-C).

ANNEXURE-A

(ANNEXURE FOR LOK SABHA USQ 573 FOR REPLY ON 20.07.2022)

GUIDELINES OF MPLADS

4. FUND RELEASE AND MANAGEMENT

- **4.1** The annual entitlement of Rs 5 crore shall be released, in two equal instalments of Rs 2.5 crore each, by Government of India directly to the District Authority of the Nodal District of the Member of Parliament concerned.
- 4.2 At the time of the constitution of Lok Sabha, and election of a Rajya Sabha Member, the first instalment of Rs. 2.5 crore shall be released to the District Authority without the documents stipulated under para 4.3 below. The subsequent instalments of the continuing Members of Rajya Sabha and Lok Sabha will be released as per eligibility criteria indicated in Paragraph 4.3.
- **4.3** The first installment of Rs. 2.5 crore at the time of constitution of Lok Sabha or election of Rajya Sabha Member will be released in the beginning of the financial year.

In the remaining years, the first installment will be released in the beginning of the financial year subject to the condition that the second installment of the previous year was released for the MP concerned and also subject to furnishing of the provisional Utilization Certificate of previous year covering at least 80% of the expenditure of the first installment of the previous year.

The second installment of the MPLADS funds will be released subject to the fulfillment of the following eligibility criteria:-

- (i) the unsanctioned balance amount available in the account of the District Authority after taking into account the cost of all the work sanctioned is less than Rs.1 crore;
- (ii) the unspent balance of fund of the MP Concerned is less than Rs. 2.5 crore; and
- (iii) Utilization Certificate and Audit Certificate of the immediately concluded financial year ending 31st March have been furnished by District Authority (in format at Annexure-VIII & IX of the guidelines respectively.

The above stipulations will be calculated from the Monthly Progress Report for each sitting and former MP term-wise separately. The Monthly Progress Report is to be sent by the District Authorities in the format at Annexure-VI.

4.4 Funds Non-lapsable: Funds released to the District Authority by the Government of India are non-lapsable. Funds left in the district can be carried forward for utilization in the subsequent years. Further, the funds not released by the Government of India in a year will be carried forward for making releases in the subsequent years subject to the fulfillment of criteria stipulated in Paragraph 4.3.

GUIDELINES OF MPLADS

Annexure-VI

MONTHLY PROGRESS REPORT UNDER MEMBERS OF PARLIAMENT LOCAL AREA DEVELOPMENT SCHEME (MPLADS)

(Separate form for each Sitting/former Rajya Sabha/Lok Sabha Member)
STATEMENT OF INFORMATION UNDER MPLADS FOR THE MONTH OF

STATE:	CONSTITUENCY/NODAL DISTRICT:
Nodal District Address Pin:	TELEPHONE NUMBERS: STD CODE OFFICE: RESIDENCE: FAX: MOBILE: e-mail:
NAME OF MEMBER OF PARLIAMENT Shri/Smt. MPs Tenure From DD MM YYYY Address Pin: Pin:	To DD MM YYYY IIIIIIIIIIIIIIIIIIIIIIIIIIIIII

GUIDELINES OF MPLADS

II. PHYSICAL PERFORMANCE

YEAR	WORKS RECOMMENDED		WORKS SANCTIONED		WORKS COMPLETED		WORKS NOT COMPLETED			
	Number	Estimated cost	Number	Estimated cost	Number	Actual Cost	Number	Expenditure incurred	Expenditure To be incurred	
TOTAL										

III. FUNDS RECEIVED AND UTILISED (Rs. In Lakh)

YEAR	FUNDS RECEIVED FROM GOI	INTEREST ACCRUED	INTEREST RECEIVED ON	TOTAL FUNDS			UNDS UTILISED BAI	
			DISTRIBUTION		SC & ST area	Others	Total	
TOTAL			1(
(a) F	unds received	from the Gov	t. of India					
()	mount of inter							
()	unds received		n					
` '	OTAL (a+b+c							
()	otal cost of wo		8					
1	Total Unsanctio d-e)	ned Balance a	vailable with the Con	stituency				
(g) A	ctual Expendi	ture incurred	by the Implementin	g Agency				
			Constituency (d-h)					
-2			he sanctioned works	S				
(j) S	avings for Dist	tribution to Su	iccessor MPs.					
(2	umber of work a) During the b b) Cumulative	month	District Authority					

GUIDELINES OF MPLADS

IV. PHYSICAL AND FINANCIAL DETAILS OF WORKS IN SCHEDULED CASTE AREAS.

Year 1	Physica	l (Number of 2	Works)	Financial (Cost of Works) (Rs. In lakh)				
	Recommended 2(a)	Sanctioned 2(b)	Completed 2(c)	Recommended 3(a)	Sanctioned 3(b)	Completed 3(c)		

V. PHYSICAL AND FINANCIAL DETAILS OF WORKS IN SCHEDULED TRIBE AREAS

Year 1	Physical	(Number of V	Vorks)	Financial (Cost of Works) (Rs. In lakh)				
	Recommended 2(a)	Sanctioned 2(b)	Completed 2(c)	Recommended 3(a)	Sanctioned 3(b)	Completed 3(c)		

Bank and Branch Name and Address	
Details: Saving Bank Account Number	Branch Code
Place	
Dated:	Signature of District Authority Name in Capital Letter Seal and Designation
Copy to Shri/SmtMem	ber of Parliament
(Address)	

(i) The District Authority of the Nodal District is required to furnish a consolidated report including the information pertaining to other Districts falling in the constituency where funds were transferred for MPLADS work execution on recommendation of the MP.

Note:

(ii) Sanctioned amount is the cost of such schemes only for which financial sanctions have already been issued after finalizing plans and estimates. Cost of schemes which have got only administrative approval, and not financial sanction, should not be reported.

ANNEXURE-B

(ANNEXURE FOR LOK SABHA USQ 573 FOR REPLY ON 20.07.2022)

MOST IMMEDIATE

Circular No. E-4/2020-MPLADS (Pt-II)

Government of India
Ministry of Statistics and Programme Implementation
(MPLADS Division)

East Block-6, Level -5, R.K. Puram, New Delhi - 110066 **Dated: 02-06-2021**

Subject: Release of pending instalments of FY 2019-20 under MPLADS - reg.

This is regarding release of pending instalments of 2019-20 under MPLAD Scheme which were not released earlier either due to implementation of Model Code of Conduct by the Election Commission of India or nonfulfillment of eligibility criteria / non-submission of eligible documents by the Nodal District Authorities required under the MPLADS Guidelines, in respect Member of Lok Sabha and Rajya Sabha.

- 2. The matter was taken up by the Ministry with Department of Expenditure, Ministry of Finance and Department of Expenditure vide its O.M. dated 28-05-2021 has conveyed its approval of Rs 1172.5 Crore to clear the pending instalments in respect of Member of Lok Sabha and Rajya Sabha exclusively for the FY 2019-20.
- 3. The Ministry has approached Department of Economic Affairs to place the fund under relevant head so that pending instalments of the FY 2019-20 can be released to the Nodal District Authorities. In the meanwhile, District Authorities are requested to send proposals for release of unreleased instalments of FY 2019-20 only in respect of Members of Lok Sabha and Rajya Sabha complete in all respects and contain therewith duly signed all such relevant fund-related documents like Monthly Progress Reports, Utilization Certificates, Provisional Utilization Certificates and Audit Certificates, while also fulfilling criteria of unspent and unsanctioned balance of funds as applicable, to this Ministry at the earliest. For any clarification/information on requirement of relevant documents and criteria of unspent and unsanctioned balance, Ministry's Circular No. L-33/026/2014-MPLADS dated 29.12.2016 (copy enclosed) may be referred.
- 4. The Ministry intends to release all the instalments of 2019-20 by 30-09-2021. In many cases of Rajya Sabha MPs, both the instalments of 2019-20 are pending. In such cases, Nodal District Authorities are requested to submit the eligible documents for the release of **first instalment of 2019-20 by 15th June 2021** followed by eligible documents for the release of **second instalment of 2019-20 by 15th September 2021.** Nodal District Authorities are requested to submit the eligible documents with due care and as per the conditions prescribed in the MPLADS guidelines so that instalments can be released without any delay.
- 5. The Nodal District Authorities are requested to clear the committed liabilities of MPLADS works and ensure completion of ongoing works. The Nodal District Authorities can

issue fresh / new sanctions thereafter, subject to the availability of funds in the concerned accounts of the nodal district authorities in respect of Hon MP making the recommendations.

6 This issues with the approval of Competent Authority

(Tanweer Qamar Mohammad)

Joint Secretary (MPLADS)

Tele: 011-2610 5416 (O) e-mail: mplads@nic.in

To,

- 1. All Hon'ble Members of Parliament (Rajya Sabha/ Lok Sabha)
- 2. Chief Secretaries of States/UTs
- 3. The Nodal Secretaries of States/UTs
- 4. The Commissioners of Corporations of Delhi/ Kolkata/Mumbai/Chennai
- 5. All District Collectors/District Magistrates/ Deputy Commissioners

Copy for kind information to:

- 1. PS to Hon'ble Deputy Chairman, Rajya Sabha
- 2. PS to Hon'ble Speaker, Lok Sabha
- 3. PS to Hon'ble MoS (I/C), Statistics & PI
- 4. PPS to Cabinet Secretary.
- 5. Secretary, Department of Expenditure, MoF, New Delhi
- 6. Secretary, Department of Economic Affairs, MoF, New Delhi
- 7. Secretary/Director General (C & A)/ Additional Secretary (PI)/Additional Secretary & FA/ DDG (Admin) / Director (MPLADS) / DS (MPLADS)
- 8. Additional Director, Committee on MPLADS Branch, Lok Sabha Secretariat
- 9. Director, Committee on MPLADS Branch, Rajya Sabha Secretariat
- 10. All concerned Officers/Officials in MPLADS Division, M/o Statistics & PI
- 11. NIC-MOSPI with the request to upload on the MPLADS portal

MOST IMMEDIATE

No. E-4/2020-MPLADS (Pt-II)

Government of India Ministry of Statistics and Programme Implementation (MPLADS Division)

East Block-6, Level -5, R.K. Puram, New Delhi - 110066 Dated: 19th July 2021

Release of pending instalments of FY 2019-20 under MPLADS -Subject:regarding.

Kind reference is invited to this Ministry's Circular of even number, dated 02.06.2021 on the subject cited above (copy enclosed) soliciting thereby proposals for release of pending instalments of Fincial Year 2019-20, complete in all respects and containing duly signed all such relevant fund-related documents like Monthly Progress Report(MPR), Utilization Certificate(UC), Provisional Utilization Certificate(PUC) and Audit Certificate(AC) and also fulfilling criteria of unspent and unsanctioned balance of funds as applicable, latest by 15-6-2021.

- Despite the above-said Circular and continuous follow up by officers of this Ministry through emails and telephone, release of pending instalments under MPLADS is impeded due to non-submission of eligible proposals and fund-related documents by the nodal District Authorities. Two Lists showing instalments pending under MPLADS for the FY 2019-20 in respect of Hon'ble Members of Lok Sabha and Rajya Sabha(Annexure-I & II), are enclosed for reference.
- The nodal District Authorities are, therefore, once again requested to send proposals complete in all respects immediately to enable this Ministry to process the same and issue sanction orders for release of MPLADS funds at the earliest.
- This issues with the approval of the Competent Authority. 4.

(Sunil Kumar Jas Deputy Secretary (MPLADS)

Juni K

e-mail: mplads@nic.in

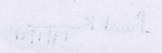
Encl.—as above

- 1. The Chief Secretaries of States/UTs
- 2. The Nodal Secretaries of States/UTs
- 3. The Commissioners of Corporations of Delhi/ Kolkata/Mumbai/Chennai
- 4. All District Collectors/District Magistrates/ Deputy Commissioners

P.T.O.

Copy for kind information to:

- 1. All Hon'ble Members of Parliament (Rajya Sabha/ Lok Sabha)
- 2. PS to Hon'ble Deputy Chairman, Rajya Sabha
- 3. PS to Hon'ble Speaker, Lok Sabha
- 4. PS to Hon'ble MoS (I/C), Statistics & PI
- 5. PPS to Cabinet Secretary
- 6. Secretary, Department of Expenditure, MoF, New Delhi
- 7. Secretary, Department of Economic Affairs, MoF, New Delhi
- 8. Secretary/Director General (C & A)/ Additional Secretary (PI)/Additional Secretary & FA/ DDG (Admin) / Director (MPLADS) / DS (MPLADS)
- 9. Additional Director, Committee on MPLADS Branch, Lok Sabha Secretariat
- 10. Director, Committee on MPLADS Branch, Rajya Sabha Secretariat.
- 11. All concerned Officers/Officials in MPLADS Division, M/o Statistics & PI.
- 12. NIC-MOSPI with the request to upload on the MPLADS portal



Most Immediate

No. C-22/2021-MPLADS

Government of India
Ministry of Statistics & Programme Implementation
(MPLADS Division)

East Block-6, Level-6 R. K. Puram, New Delhi-110066 Dated: 25 .11.2021

CIRCULAR

Subject: - Restoration and continuation of Members of Parliament Local Area Development Scheme (MPLADS) during the remaining part of Financial Year 2021-22 and up to Financial Year 2025-26.

The Union Cabinet in its meeting held on 6th April 2020, decided not to operate MPLADS for the FYs 2020-21 and 2021-22 and placed the MPLADS funds for the FYs 2020-21 and 2021-22 at the disposal of Ministry of Finance for managing the health and adverse impacts of COVID-19 on the society. The Ministry issued a detailed Circular dated 08-04-2020 containing instructions / guidelines to this effect.

- Subsequently, the Ministry received a number of references from Hon'ble Members of Parliament and other stakeholders requesting for the restoration of MPLADS. Accordingly, the Government has decided for restoration of MPLADS for the remaining part of the financial year 2021-22 and continue MPLADS up to FY 2025-26.
- 3. In view of the above decision, the following will come into effect immediately
 - a. The MPLADS is restored for the remaining part of the Financial Year (FY) 2021-22 effective from 10-11-2021 and the Scheme is extended up to FY 2025-26 in accordance with the extant MPLADS Guidelines.
 - b. During the remaining part of the FY 2021-22, the Ministry will release MPLADS funds at the rate of ₹ 2 crores per Member of Parliament in one instalment, on fulfilment of criteria for the release of first instalment of a Financial Year in accordance with extant MPLADS Guidelines.
 - c. During the period of FYs 2022-23 to 2025-26, the annual entitlement per Member of Parliament (MP) will remain at ₹ 5 crores which will be released in two instalments of ₹ 2.5 crore each, subject to the fulfilment of conditions as per the extant MPLADS Guidelines.
 - d. The entitlement of ₹ 2 crore of a Member of Parliament for the remaining period of 2021-22 will be admissible only if the tenure of Member of Parliament is more than 35 days in the remaining period of FY 2021-22.
 - e. The effective period of non-operation of MPLADS shall be from 08-04-2020 to 9-11-2021 for the purpose of entitlement of Member of Parliament under MPLADS. Accordingly, the Ministry shall not release any MPLADS instalments for the FY 2020-21 and the amount of instalment has been revised to ₹ 2 crores per Member of Parliament for the remaining part of FY 2021-22.

h

- f. For the purpose of release of instalments of the FY 2021-22, the period of FY 2020-21 will not be taken into account for the conditions of previous year mentioned in Para 4.3, instead FY 2019-20 will be considered as the previous year.
- g. In case of those MPs who demitted office during the non-operation of the Scheme and whose instalments are pending with the Ministry, the period of non-operation of MPLADS will not be taken into account for calculating the timelines of 18 months and 3 months for the completion of works and settlement of accounts as provided in the Para 4.10.1 of the extant MPLADS Guidelines.
- h. The Ministry's Circular dated 08-04-2020 on the subject of Non-operation of MPLADS for two years (2020-21 & 2021-22) is hereby rescinded.
- 4. The Nodal District Authorities are, therefore, requested to send proposals for the release of instalments, complete in all respects and duly signed like all relevant fund-related documents i.e. Monthly Progress Report (MPR), Utilization Certificate (UC), Provisional Utilization Certificate (PUC) and Audit Certificate (AC) and also fulfilling criteria of unspent and unsanctioned balance of funds as applicable, immediately, so as to enable this Ministry to process the same and be ready for release of funds under the Scheme subject to the allotment of funds by the Ministry of Finance in due course of time.
- 5. This issues with the approval of the Competent Authority.

lamold 25.11.2021

(Tanweer Qamar Mohammad)
Joint Secretary (MPLADS)
Email: mplads@nic.in

To

- 1. All Hon'ble Members of Parliament of Lok Sabha and Rajya Sabha
- 2. All Chief Secretaries of States / UTs
- 3. The Nodal Secretaries of States / UTs
- 4. The Commissioners Corporations of Delhi/Chennai/Mumbai/ Kolkata
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- 7. PS to Hon'ble Speaker, Lok Sabha
- 8. PS to Hon'ble MoS (I/C), Statistics & Programme Implementation
- 9. PS to Cabinet Secretary, Cabinet Secretariat, New Delhi
- Sr. PPS to Secretary (Expenditure) / Secretary (Economic Affairs), Ministry of Finance
- 11. Sr. PPS to Secretary, Ministry of Parliamentary Affairs, New Delhi
- 12. Secretary / Director General (C&A)/Additional Secretary / AS&FA (MoSPI) / Controller of Account / DS (IFD) of MoSPI
- 13. Additional Secretary / Joint Secretary, Cabinet Secretariat, Rashtrapati Bhawan, New Delhi
- 14. Director, Committee on MPLADS, Rajya Sabha Secretariat, New Delhi
- 15. Additional Director, Committee on MPLADS, Lok Sabha Secretariat, New Delhi
- 16. NIC-MOSPI with the request to upload on the MPLADS portal

ANNEXURE-C

(ANNEXURE FOR LOK SABHA USQ 573 FOR REPLY ON 20.07.2022)

7/14/22, 12:45 PM

Members of Parliament Local Area Development Scheme (MPLADS)

VIEW MPR FILE

(Amount in Lacs)

			1				
Reporting Financial Year	2021-22	~	Reporting Month	February		~	
NAME OF THE HON'BLE MEMBER OF PARLIAMENT :	Alok Kumaı	r Suman	- Lok Sabha M	1P			
TENURE :							
State :	Bihar			Member Type: Lok Sabha MP			
Constituency :	GOPALGAI	NJ (SC)		Nodal District:	GOPALGANJ		
				Telephon Numbers		7004266866 ,	
				STD Code			
Address :			aha P.O. Distt.	Office:			
	Gopalganj-	04 1420 1	omar	Residence	:e:		
				FAX:			
						,	
Pincode :				E-Mail:	dra	ak.suman@sansad.nic.in	

Physical and Financial Performance

(Amount in Rs. Lakh)

	Works Rec	ommended	Works Sanctioned		Works C	ompleted	Works In Progress / On Going				
Financial Year	Number	Estimated Cost	Number	Estimated Cost	Number	Actual Expenditure incurred *	Number	Expenditure Incurred *	Expenditure to be incurred	Number Of Inspections	
	(11)	(12)	(13)	(14)	(15)	(16)	(17)	(18)	(19)	(20)	
2019-20	42	320.00	27	291.04	24	247.68	3	33.93	9.43	6	
2020-21	0	0.00	0	0.00	0	0.00	0	0.00	0.00	6	
2021-22	53	422.38	38	274.67	6	28.05	32	147.09	99.53	11	
Total	95	742.38	65	565.71	30	275.73	35	181.02	108.96	23	

^{*} Expenditure for which Utilization Certificate has been received from the Implementing Agency shall be reported.

Funds Received and Utilized

(Amount in Rs. Lakh)

			1	Received			Utilization					
Financial Year	Funds Received from GOI	Unspent Balance of Previous Year	Interest Accrued	Fund Received on Distribution	Miscellaneous Receipts	Total Funds	SC & ST Areas	Others	Total Funds	Balance Funds		
	(21)	(22)	(23)	(24)	(25)	(26)= (21) + (22) + (23) + (24)	(27)	(28)	(29) = (16) + (18) =(27)+ (28)	(30)= (26)- (29)		
2019-20	250.00	0	2.16	0.00	0.00	252.16	51.56	200.60	252.16	0.00		
2020-21	250.00	0.00	8.21	0.00	0.00	258.21	0.00	6.21	6.21	252.00		

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Total	500.00		13.49	129.94	0.00	895.43	70.67	386.08	456.75	
2021-22	0.00	252.00	3.12	129.94	0.00	385.06	19.11	179.27	198.38	186.68

^{* (}i) Expenditure for which Utilization Certificate has been received from the Implementing Agency shall be reported.

⁽ii) Miscellanous Receipts: Unspent Balance received from Implementing District / Agency

Cumu	lative	Summary	,
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•	amatare Jammary				
(Funds received from the Government of India (21)	500.00	(B)	Amount of interest accrued on the funds (23)	13.49
(C) Funds received on Distribution (23)	129.94			
(Total Funds Received (26)=(A)+(B)+(C)	643.43	(G2)	Admin Expenditure	10.00
(E) Total cost of works sanctioned (14)	565.71	(F)	Total Unsanctioned Balance available with the Constituency (D-E-G2)	67.72
(G) Actual Expenditure incurred by the Implementing Agencies on works (16) + (18)=(29)	456.75	(G 3)	Actual fund utilized (G+G2)	466.75
(Total funds available with the H) Constituency (Unspent Balance) (D-G1-G3)	176.68	(I)	Additional Funds for sanctioned works **	0
(Number of works inspected by District Authority (20)	23			
(G1) Amount transferred to other Hon'ble MP's through Distribution	0.00		< TO BE FILLED IN ONLY THE LAST MPR	

^{** (}i) If total unsanctioned balance is less than zero, amount at S.No (F) with positive sign may be reported.

(ii) If total unsanctioned balance is greator than zero, then zero may be reported.

Physical and Financial details of works in SCHEDULED CASTE Areas

(Amount in Rs. Lakh)

	Works Rec	ommended	Works Sa	nctioned	Works C	ompleted	Work In Progr	ess / On Going
Financial Year	Number	Estimated Cost	Number	Estimated Cost	Number	Actual Expenditure incurred *	Number	Expenditure Incurred *
2019-20	8	51.56	8	51.56	8	51.56	0	0.00
2020-21	0	0.00	0	0.00	0	0.00	0	0.00
2021-22	9	83.94	5	19.11	2	6.00	3	6.00
Total	17	135.50	13	70.67	10	57.56	3	6.0

^{*} Expenditure for which Utilization Certificate has been received from the Implementing Agency shall be reported.

Physical and Financial details of works in SCHEDULED TRIBE Areas

(Amount in Rs. Lakh)

	Works Rec	ommended	Works Sa	nctioned	Works C	ompleted	Work In Progr	ess / On Going
Financial Year	Number	Estimated Cost	Number	Estimated Cost	Number	Actual Expenditure incurred *	Number	Expenditure Incurred *
2019-20	0	0.00	0	0.00	0	0.00	0	0.00
2020-21	0	0.00	0	0.00	0	0.00	0	0.00
2021-22	0	0.00	0	0.00	0	0.00	0	0.00
Total	0	0.00	0	0.00	0	0.00	0	0.00

^{*} Expenditure for which Utilization Certificate has been received from the Implementing Agency shall

2/4

be reported.

Physical and Financial details of works friendly to Persons with Disabilities implemented under MPLADS

(Amount in Rs. Lakh)

(Ref: Annexure IIA Para 19 of Guidelines on MPLADS)

	Works Rec	ommended	Works Sa	nctioned	Works C	ompleted	Work In Progr	ess / On Going
Financial Year	Number	Estimated Cost	Number	Estimated Cost	Number	Actual Expenditure incurred *	Number	Expenditure Incurred *
2019-20	0	0.00	0	0.00	0	0.00	0	0.00
2020-21	0	0.00	0	0.00	0	0.00	0	0.00
2021-22	0	0.00	0	0.00	0	0.00	0	0.00
Total	0	0.00	0	0.00	0	0.00	0	0.00

^{*} Expenditure for which Utilization Certificate has been received from the Implementing Agency shall be reported.

Bank Name :	IDBI BANK LTD
Bank Account No :	1011104000237734
Branch Name :	GOPALGANJ -(IBKL0001011)
IFSC Code:	

^{*} NOTE: Copy of the updated bank statement giving the first page and the page with the latest entry to be enclosed

Seal :		Signature of District Authority :	
Place :	GOPALGANJ	Name :	Shri Rahul Sinha
Date :	04/02/2022	II Jesianation :	DISTRICT PLANNING OFFICER

Copy to Alok Kumar Suman - Lok Sabha MP Member of Parliament.

Note: (i) The District Authority of the Nodal District is Required to furnish a consolidated report including the information pertaining to other districts falling in the constituency where transferred for MPLADS work execution on recommendation of the MP.

(ii) Sanctioned amount is the cost of schemes only for which financial sanctions have been issued after finalizing plans and estimates. Cost of schemes which have got only administrative approval and not financial sanction should not be reported.

MPR Submission	05/03/2022	Upload Bank	Choose File	No file chosen
Date *		Statement		
			Only pdf file	allowed (file siz

ze limit 3 MB)

Approval / Reject	tion Details	
Approve / Reject Date *	09/06/2022	
Date *		
Remarks *		

3/4